

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 169/TT/2020

- Subject** : Petition for determination of transmission tariff of the 2019-24 period for one asset under “Sub-station works associated with additional inter-regional AC link for import of power into Southern Region i.e., Warora-Warangal and Chilakaluripeta-Hyderabad-Kurnool 765 kV Link” in Southern Region.
- Date of Hearing** : 29.10.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd.& 16 Others
- Parties present** : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Aditya H. Dubey, Advocate, PGCIL
Shri Amit Kapur, Advocate, WKTL
Ms. Poonam Verma, Advocate, WKTL
Ms. Aparajita Upadhyay, Advocate, WKTL
Ms. Sakshi Kapoor, Advocate, WKTL
Shri Afak Pothiawala, Advocate, WKTL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Dr. R. Kathiravan, TANGEDCO
Shri R. Ramalakshmi, TANGEDCO
Shri R. Srinivasan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.



2. Learned counsel for the Petitioner requested for two weeks' time to file rejoinder to the reply filed by WKTL.
3. Learned counsel for TANGEDCO requested for 10 days' time to file reply in the matter.
4. The Commission directed the Respondents, including TANGEDCO, to file their reply by 25.11.2021 with an advance copy to the Petitioner and the Petitioner to file its rejoinder by 12.12.2021. The Commission observed that due date of filing reply and rejoinder should be strictly adhered to and no extension of time shall be granted.
5. The matter shall be relisted for hearing for which a separate notice shall be issued to the parties.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

